

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTY FIFTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT APPEAL NO: 1187 OF 2024

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 12/08/2024 in W P No 22003 of 2024 and pass on the file of the High Court.

Between:

1. A.Mallesha @ A.Mallesha Yadav, S/o.Late Sathaiah, Aged about 66 Years, Occ. Agriculture, R/o.1-88, Madhapur Village, Sherilingampalli Mandal, Ranga Reddy District.
2. A.Gopal @ A.Gopal Yadav, S/o.Late Sathaiah, Aged about 62 Years, Occ. Agriculture, R/o.1-88, Madhapur Village, Sherilingampalli Mandal, Ranga Reddy District.
3. A.Laxmaiah @ A.Laxmaiah Yadav, S/o.Late Sathaiah, Aged about 54 Years, Occ. Agriculture, R/o.1-88, Madhapur Village, Sherilingampalli Mandal, Ranga Reddy District.
4. A.Yadagiri, S/o.Late Sathaiah, Aged about 47 Years, Occ. Agriculture, R/o.1-88, Madhapur Village, Sherilingampalli Mandal, Ranga Reddy District.
5. A.Chittari @ A.Chittari Yadav, S/o.Late Sathaiah, Aged about 44 Years, Occ. Agriculture, R/o.1-88, Madhapur Village, Sherilingampalli Mandal, Ranga Reddy District.

Petitioner Nos.1 to 5 are represented by their GPA Holder CH.PRASANNA BABU, S/o.Ch.Chandram Raju, Aged about 46 Years, Occ. Business, R/o.Flat No.301, Sai Pooja Towers, Dwaraka Nagar, Kothapet, Saroornagar, Hyderabad 500 035.

...PETITIONERS

AND

1. The State Of Telangana, Represented by its Principal Secretary, Municipal Administration and Urban Development, Secretariat, Hyderabad.
2. The Commissioner, The Greater Hyderabad Municipal Corporation Having its office at Buddha Bhavan, Tank Bund Road, Hyderabad - 500 063.
3. The Additional Chief City Planner, Greater Hyderabad Municipal Corporation Serilingampally Zone, Hyderabad.

4. M/s Arunachal Logistics Private Limited, Represented by its Manager-Legal, - K.Tataji, S/o.Late K.Satyanarayana, Aged about 49 Years, Occ. Employee, Having its Office at 821/1/3, Avatar Nivas, Panjagutta, Hyderabad.

...RESPONDENTS

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to SUSPEND the Building permit Orders Dated 18/06/2024 with Permit No.1/C20/00001/2024 passed by the Respondent No.2 disposal of the above Writ Appeal.

Counsel for the Appellants: M/s RESU LAW OFFICE

Counsel for the Respondent No.1: GP FOR MCPL ADMN URBAN DEV

**Counsel for the Respondent Nos.2 and 3: MS. SHAKERA BANU,
REPRESENTING FOR M.A.K MUKHEED, SC FOR GREATER HYDERABAD
MUNICIPAL CORPORATION (GHMC)**

Counsel for the Respondent No.4: SRI SAI SANJAY SURANENI

The Court Delivered the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT APPEAL No.1187 of 2024

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Prathish, learned counsel representing M/s. Resu Law Office for the appellants.

Ms. Shakera Banu, learned counsel representing Mr. M.A.K.Mukheed, learned Standing Counsel for Greater Hyderabad Municipal Corporation (GHMC) for respondents No.2 and 3.

2. Learned counsel for the appellants seeks leave of this Court to withdraw the writ appeal.

3. The Writ Appeal is, therefore, dismissed as withdrawn.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

SD/-N.CHANDRA SEKHAR RAO
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to M/s Resu Law Office, Advocate [OPUC]
2. One Sai Sanjay Suraneni, SC[OPUC]
3. One CC to Sri M.A.K Mukheed, SC for Greater Hyderabad Municipal Corporation(GHMC)
4. Two CCs to GP for Municipal Administration Urban Development, High Court for the State of Telangana, at Hyderabad [OUT]
5. Two CD Copies

TJ
BSK



HIGH COURT

DATED: 25/10/2024



JUDGMENT

WA.No.1187 of 2024

**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS.**

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